

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 7911 of 2021

Mahadeo Yadav ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

-----  
CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

-----  
For the Petitioner : Mr. B.K. Dubey, Advocate  
For the State : APP  
-----

**Order No. 02: Dated: 7<sup>th</sup> September, 2021**

Heard the parties.

The petitioner is an accused in connection with Gidhour P.S. Case No. 112 of 2020.

It has been alleged that the accused persons had entered into the house of the informant and had committed assault upon several persons.

It appears that a counter case has also been filed by the petitioner being Gidhour P.S. Case No. 113 of 2020 against the informant and others. Admittedly, there is a land dispute which led to a free fight and institution of several cases against each other. Even otherwise the allegations are general and omnibus in nature so far as the petitioner is concerned.

The petitioner is in custody since 15.05.2021.

Some of the similarly situated co-accused persons have been granted bail by this Court in B.A. No. 2589 of 2021, B.A. No. 1688 of 2021 and B.A. No. 2879 of 2021.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M. at Chatra, in connection with Gidhour P.S. Case No. 112 of 2020.

*(Rongon Mukhopadhyay, J.)*

MM